

Bench I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

(9)

C.A (CAA) No.159/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th August 2017, 11.30 A.M

Name of the Company		Microfirm Capital Pvt.Ltd.	
Under Section		230-232 Am	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. NITU RODDAR, PCS Microfirm - Applicant Nitu Roddar
2. TAPAS KUMAR DAS, Asst.Director RD (ER) - RD (ER) 28/8/2017
ORDER MCA 28/8/2017

Ld. Pr. CS for the petitioner and Mr. Tapas Kumar Das, Asstt. Director from the Office of the Regional Director, Eastern Region on behalf of Central Government are present.

Central Government has filed an affidavit wherein it is stated that the proposed Scheme is not prejudicial to the interest of the members or shareholders or public. Therefore, Central Govt. has decided not to oppose the application. Affidavit may be taken on record.

Heard the arguments. Reserved for Order.

Rs

(Jinan K.R.)
Member (J)

Sd.

(Vijai Pratap Singh)
Member (J)